

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, AT HYDERABAD**

CA No.179/2017
In
CP No.84/241/HDB/2017

U/R 11 of NCLT Rules, 2016

In the matter of

Mr. B.R. Jayaram
S/o Late A.B. Ramaiah
R/o Akshaya, D.No.387
6th Main, 3rd Stage, 3rd Block
Basaveswara Nagar
Bangalore - 560079

... Applicant/
Petitioner

Versus

Ammana Bio Pharma Limited
Mouligram, Elkatur
M.S.V.M. Puram, Panchayath
Nindra Mandal
Chittoor - 500029 (A.P)

& 09 others

...Respondents /
Respondents

Date of order: 27.10.2017

CORAM:

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial)

Parties Present:

Counsels for the Applicant :	Shri Y. Suryanarayana, Advocate
Counsels for the Respondent:	Shri D.V.A.S. Ravi Prasad along with Shri K.V. Raman, Advocates

Per: Rajeswara Rao Vittanala, Member (Judicial)

ORDER

1. The present Company Application bearing CA No.179/2017 in CP No.84/241/HDB/2017, is filed by Shri B.R. Jayaram (Applicant herein) under Rule 11 of NCLT Rules, 2016, by inter-alia seeking a direction to Respondent No.10 i.e. Regional Director, Ministry of Corporate Affairs, South Eastern Region, Hyderabad to submit the

inspection report prepared by his office, consequent to the inspection of the records of the Respondent No.1 Company.

2. Heard Shri Y. Suryanarayana. Learned Counsel for the Applicant and Shri D.A.V.S. Ravi Prasad and Shri K.V. Raman, Learned Counsels for the Respondent.
3. The Learned Counsel for the Applicant/Petitioner submit that the Respondents have committed various acts of oppression and mismanagement in the affairs of Respondent No.1 Company. Accordingly, the Regional Director, South East Region, Ministry of Corporate Affairs, Hyderabad, has conducted inspection of the records of the Company, and the inspection report of the Inspector contains the findings of the Inspecting Officer and depicts various contraventions and violations committed by the Respondent No.1 Company in relation to the affairs of the Respondent No.1 Company. Therefore, he submit the Tribunal may call the report from the Regional Director.
4. We have considered the pleadings of both the parties and in order to adjudicate the issue in question, it is necessary to call the Inspection Report, said to have been prepared by the office of the Regional Director (Respondent No.10), in pursuant to the various allegations made by the Petitioner with regard to oppression and mismanagement.
5. In the result, the Company Application bearing CA No.179/2017 in CP No.84/241/HDB/2017 is allowed by directing the Regional Director, Ministry of Corporate Affairs, to submit the Inspection Report prepared by his office consequent to the inspection of the records of the Respondent No.1 by the next date of hearing i.e. 10.01.2018.
6. Post the case for final hearing on 10.01.2018.



[Signature]
Dy. Regr./Asst. Regr./Court Officer/
National Company Law Tribunal, Hyderabad Bench

[Signature]
RAJESWARA RAO VITTANALA
MEMBER (JUDICIAL)

प्रमाणित प्रति
CERTIFIED TRUE COPY

केस संख्या

CASE NUMBER

निर्णय का तारीख

DATE OF JUDGEMENT

प्रति तैयार किया गया तारीख

CA No. 179/2017 IN CP No. 84/241/HDB/2017
27.10.2017
7.10.2017